

(42)

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL: HYDERABAD BENCH
AT HYDERABAD

CA No. 579/97.

Between

1. K. Ramesh
2. D. Pentaiah
3. Ch. Siva Ram

: Applicants

and

1. Telecom District Engineer
Adilabad, Adilabad Dist.

2. Sub Divisional Officer
Telecom Adilabad,
Adilabad Dist.

3. Chief General Manager,
Telecommunications
Nampally, Hyderabad

: Respondents

Counsel for the applicants

: Ch. Jagannatha Rao
Advocate

Counsel for the respondents

: V. Rajeswara Rao
Addl. CGSC

CORAM

HON. MR. H. RAJENDRA PRASAD, MEMBER (ADMN.)

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OA No. 579/97
DA.SR.1101/97

dt. 2-5-97

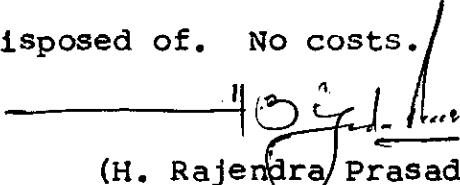
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Judgement

Oral order (per Hon. Mr. H. Rajendra Prasad, Member (Admn)

Heard Sri Ch. Jagannatha Rao for the applicants and Sri V. Rajeswara Rao for the respondents.

1. The applicants are ~~two~~ Casual Mazdoors who worked under Telecom District Engineer, ^{Adilabad,} for certain periods during the years 1988 - 95. They state that they were disengaged from service a few years back.
2. There are no substantive legal issues involved. The OA is disposed of ~~at~~ the admission stage with an observation that the respondents may ~~look~~ into the representations filed at Annexures 4, 5 and 6 and examine the feasibility of engaging them, as per rules, if any work is available.
3. Accordingly the OA is disposed of. No costs.


(H. Rajendra Prasad)
Member (Admn)

Dated : May 2, 97
Dictated in Open Court


Deputy Registrar

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To

1. The Telecom District Engineer,
Adilabad Dist.
2. The Sub Divisional Officer,
Telecom Adilabad, Adilabad Dist.
3. The Chief General Manager,
Telecommunications, Nampally,
Hyderabad.
4. One copy to Mr.Ch.Jagannatha Rao, Advocate, CAT.Hyd.
5. One copy to Mr.V.Rajeswar Rao, Addl.CGSC.CAT.Hyd.
6. One copy to Hon'ble H.Rajendraprasad, Member(A) CAT.Hyd.
7. One copy to D.R.(A) CAT.Hyd.
8. One spare copy.

pvm.

self
4/6/97

COURT

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TYPED BY

CHECKED BY

COMPARED BY

APPROVED BY

IN THE CENTRAL ADMINISTRATIVE TRIBUNAL
HYDERABAD BENCH AT HYDERABAD

THE HON'BLE MR.JUSTICE
VICE-CHAIRMAN
and

THE HON'BLE MR.H.RAJENDRA PRASAD:M(A)

Dated: 2-5-1997

ORDER/JUDGMENT

M.A./R.A./C.A.No.

in
C.A.No. 579/97

T.A.No. (w.p.)

Admitted and Interim directions
Issued.

Allowed

Disposed of with directions

Dismissed.

Dismissed as withdrawn
Dismissed for default.

Ordered/Rejected.

No order as to costs.

